

**S. Tax Appeal No. 425 of 2011
And
S. Tax Cross Objection No. 24 of 2012**

Arising out of Order-in-Appeal No.87/BOL/2011 Dated 05.07.2011 passed by Commissioner (Appeal-IV), Central Excise, Kolkata.

Commr. of Central Excise, Bolpur
Sian, Bolpur, Birbhum,
West Bengal-731204

Appellant (s)

VERSUS

M/s. Sunny Enterprises
(Prop: Shri Samar Seth)
MR-3, Indraprastha, Amrai,
Durgapur-713203, West Bengal

Respondent (s)

APPEARANCE :

Shri, S. S. Chattopadhyay, A. R. for the Appellant

Shri K. Kurmy, Advocate for the Respondent

CORAM:

HON'BLE MR. P.K.CHOUDHARY, MEMBER (JUDICIAL)

FINAL ORDER NO.75299/2021

Date of Hearing : 15 June 2021

Date of Decision : 15 June 2021

PER P.K.CHOUDHARY :

The present Appeal has been filed by the Revenue.

2. Shri S. S. Chattopadhyay, A. R. appeared on behalf of the Revenue. K. Kurmy, Advocate appeared on behalf of the Respondent.

3. I find that the appeal is covered under National Litigation Policy vide Board's instruction being F. No. 390/Misc./163/2010-JC dated 17.12.2015. Accordingly, the

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appeal is dismissed under National Litigation Policy. Cross objection also gets disposed of.

(Dictated and pronounced in the open court.)

Sd/-

(P. K. Choudhary)
Member (Judicial)

Pooja